



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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**RBI issues Reserve Bank of India (Investments in Non-SLR instruments by State / Central Co-operative Banks) Directions, 2025**

Reserve Bank of India (RBI) has today issued [Reserve Bank of India \(Investments in Non-SLR instruments by State / Central Co-operative Banks\) Directions, 2025](#).

2. Reserve Bank has accorded regulatory approval in April 2025 to NABARD's proposal for setting up of a Shared Service Entity (SSE) for StCBs and CCBs wherein it is envisaged that the StCBs and CCBs can subscribe to the share capital of the SSE on a voluntary basis. In this context, the extant instructions on investment in non-SLR instruments by StCBs/ CCBs issued vide [circular dated July 14, 2016](#) are being suitably amended.

3. The [Directions](#), *inter alia*, cover the following with respect to investment in the capital of SSE:

- Inclusion of the capital of SSE as permissible non-SLR instrument
- Exemption from prudential limits
- Specifying an exposure limit

4. These Directions shall come into effect immediately.

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**(Puneet Pancholy)**  
Chief General Manager